

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 908 of 2020

IN THE MATTER OF:

Hero Fincorp Ltd.

...Appellant

Versus

Liquidator of TAG Offshore Ltd.

...Respondent

Present:

For Appellant: Mr. Shantanu Singh and Mr. A. K. Mehta, Advocates.

For Respondent: Mr. Amit Arsiwala, Mr. Arpan Behl and Mr. Dhruvad Vaghani, Advocates.

O R D E R
(Through Virtual Mode)

08.12.2020: Shri Amit Arsiwala, Advocate representing Respondent submits that he is ready with the reply affidavit which could not be filed due to medical emergency involving Respondent. He may file the reply affidavit within two days with advance copy provided to learned counsel for the Appellant, who may file rejoinder thereto within two weeks thereof.

Short written submissions, not exceeding three pages, may also be filed by learned counsel for the parties alongwith their pleadings.

List the matter 'for admission (after notice)' on **7th January, 2021.**

Interim direction to continue till next date of hearing.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

am/gc